

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 305 of 2018

Saviruddin Shekh @ Saveeruddin Sekh Petitioner(s).

Versus

1. State of Jharkhand

2. Voza Sekh @ Mujafar Sk.

..... Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Kanti Kumar OJha, Advocate

FOR THE STATE : Mr. Rajeev Ranjan Mishra, APP

05/26.06.2020

Counsel for the petitioner undertakes to remove the defect(s) as pointed out by the office within four weeks.

Issue notice to respondent no.2 for which requisites etc. under registered post with A/D as well as through ordinary process must be filed within two weeks.

List this case after appearance of respondent no.2 or after service of notice whichever is earlier.

(ANANDA SEN , J)